

**HARYANA GOVERNMENT
ADMINISTRATION OF JUSTICE DEPARTMENT**

Notification

The 17th January, 2020

No. S.O. 9/C.A. 4/2016/S. 3 and 3A/2020.— In exercise of the powers conferred by sub-section (1) of section 3 and section 3A of the Commercial Courts Act, 2015 (Central Act 4 of 2016) and in supersession of the Haryana Government, Administration of Justice Department, Notification No. S.O. 65/C.A. 4/2016/S. 3A/2019, dated the 30th August, 2019, the Governor of Haryana after consultation with the High Court of Punjab and Haryana hereby constitute exclusive Commercial Court at Gurugram to decide the case of the specified value of more than fifty lac rupees, pertaining to Gurugram Sessions Division and further designates the said Court to be the Commercial Appellate Courts, to decide the appeals arising out of the judgments, decrees and orders of the Courts of the Civil Judge (Senior Division)/Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years Service) of Gurugram Session Division, for the purpose of exercising the jurisdiction and powers conferred on the said Courts under the aforesaid Act.

VIJAI VARDHAN,
Additional Chief Secretary to Government Haryana,
Administration of Justice Department.

**HARYANA GOVERNMENT
ADMINISTRATION OF JUSTICE DEPARTMENT**

Notification

The 17th January, 2020

No. S.O. 8/C.A. 4/2016/S. 3/2020.— In exercise of the powers conferred by sub-section (1) of section 3 of the Commercial Courts Act, 2015 (Central Act 4 of 2016) and in supersession of the Haryana Government, Administration of Justice Department, Notification No. S.O. 64/C.A. 4/ 2016/ S.3/2019, dated the 30th August, 2019, the Governor of Haryana after consultation with the High Court of Punjab and Haryana hereby constitute the Courts of Civil Judge (Senior Division)/ Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years service) in each District and Sub-Division in the State to be the Commercial Courts to decide the case of the specified value of not less than three lac rupees up to fifty lac rupees for the purpose of exercising the jurisdiction and powers conferred on the said Courts under the aforesaid Act.

VIJAI VARDHAN,
Additional Chief Secretary to Government Haryana,
Administration of Justice Department.

57604—C.S.—H.G.P., Chd.

**HARYANA GOVERNMENT
ADMINISTRATION OF JUSTICE DEPARTMENT**

Notification

The 17th January, 2020

No. S.O. 10/C.A. 4/2016/S. 3 and 3A/2020.— In exercise of the powers conferred by sub-section (1) of section 3 and section 3A of the Commercial Courts Act, 2015 (Central Act 4 of 2016) and in supersession of the Haryana Government, Administration of Justice Department, Notification No. S.O. 66/C.A. 4/2016/S.3 and 3A/2019, dated the 30th August, 2019, the Governor of Haryana after consultation with the High Court of Punjab and Haryana hereby constitutes the Courts of Additional District Judge-I, II and III in each District in the State of Haryana (except Sessions Division, Gurugram) to be the Commercial Court to decide the case of the specified value of more than fifty lacs rupees within their respective territorial jurisdiction, and further designate the said Courts to be the Commercial Appellate Courts to decide the appeals arising out of the judgments, decrees and orders of the Courts of the Civil Judge (Senior Division)/Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years Service) for the purpose of exercising the jurisdiction and powers conferred on the said Courts under the aforesaid Act.

VIJAI VARDHAN,
Additional Chief Secretary to Government Haryana,
Administration of Justice Department.

57604—CS.—H.G.P., Chd.